

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 526/MP/2014

Subject : Petition under Regulation 7 read with Regulation 12 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Open Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009 seeking Long Term Access in terms of LTA Application No. P-90G/112 dated 10.12.2013 for importing power from inter-State sources.

Date of hearing : 12.3.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Noida Power Company Limited

Respondents : Power Grid Corporation of India Limited and others.

Parties present : Shri M.G. Ramachandran, Advocate, NPCL
Shri Vishal Gupta, Advocate, NPCL
Ms. Poorva Saigal, Advocate, NPCL
Ms. Stuti Venkat, Advocate, NPCL
Ms. Suparna Srivastava, Advocate, PGCIL
Ms. Jyoti Prasad, PGCIL
Shri Swapnil Verma, PGCIL

Record of Proceedings

Learned counsel for the petitioner submitted that no response has been received from UPPTCL despite notices. He requested the Commission to issue an interim direction to PGCIL to consider the petitioner's application under Central Electricity Regulatory Commission (Grant of Connectivity, Long-term access and Medium Terms Open Access in inter-State Transmission and related matters) Regulations, 2009 (Connectivity Regulations) for grant of LTA for 500 MW.

2. Learned counsel for CTU submitted that Connectivity Regulations clearly provides that whenever an intra-State entity is applying for LTA, concurrence of the SLDC is necessarily to be obtained in advance and submitted along with application of the CTU. In the absence of such concurrence, the application for LTA cannot be processed.

3. After hearing the learned counsels for the parties, the Commission directed the UPPTCL to submit on affidavit by 18.3.2015 the time frame of commissioning of the 765/400/200 kV sub-station at Greater Noida and reason as to why this information was not provided to the petitioner when he applied for connectivity and NOC for grant of LTA.

4. The Commission directed UPPTCL to file its reply by 18.3.2015 as a last chance, with an advance copy to the petitioner who may file its rejoinder, if any, by 20.3.2015.

5. The petition shall be listed for hearing on 24.3.2015.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**